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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH  
AT HYDERABAD.

C.A. No. 1059/97.

Date: March 5, 1999.

Between:

G.Venkateswarlu. .. Applicant.

And

1. Deputy Director, Intelligence Bureau,  
East Block, B.No.8, RK.Puram.
2. Joint Assistant Director,  
Intelligence Bureau, East Block,  
B.No.8, R.K.Puram, New Delhi -22.
3. Central Intelligence Officer,  
H.No.40-1-30/A, Vijayawada, Bandar Road,  
Labbipet.
4. Assistant Central Intelligence Officer-I,  
Ongole, H.No.58-11-12/A, Santhapet,  
Ongole.
5. Assistant Director, Subsidiary Intelligence  
Bureau, Ministry of Home Affairs,  
Government of India, H.No.5-9-13, Taramandal,  
7th Floor, Saifabad, Hyderabad-4
6. The Company Commander, G.C.CRPF, Jarodha Kalan,  
New Delhi - 72.

Respondents.

Counsel for the Applicant: Sri V.Padmanabha Rao.

Counsel for the Respondents: Sri V.Rajeswara Rao.

CORAM:

Hon'ble Sri R.Rangarajan, Member (A)

Hon'ble Sri B.S.Jai Parameswar, Member (J)

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O.A.No.1059/97.

(by Hon'ble Sri R. Rangarajan, Member (A))

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Heard Sri V.Padmanabha Rao, learned counsel for the Applicant and Sri V.Rajeswara Rao, learned counsel for the Respondents.

This O.A., is filed praying for a declaration that the action of the respondents in not serving Office Order No.166/97 dated 23.5.1997 (Annexure A-7 Page 19 to the O.A.) and enclosing the same to the reply/notice dated 9.7.1997 sent to the counsel for the applicant as illegal, arbitrary, unjust, /violation of the principles of natural justice and also /violation of Articles 21 of the Constitution of India and consequently to set aside the Office Order No.166/97 dated 23.5.1997 sent by the 5th respondent along with the reply notice dated 22. 9.7.1997.

When the O.A., was taken up for hearing the learned counsel for the applicant submitted that the impugned Order No.166/97 has been superseded by the Office Order No.286/97 dated 19.8.1997 and that the Order No.286/97 has been challenged in O.A.No.1715/97 . Hence the O.A.1059/97 need not be further considered for final orders and may be disposed of without any directions

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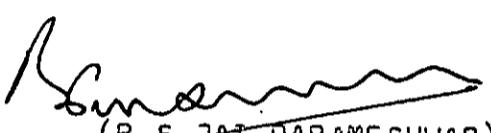


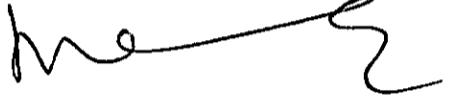
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and that O.A.No.1715/97 may be disposed of in accordance with law.

In view of the above submission of the learned counsel for the applicant, the O.A., is disposed of with no orders.

No order as to costs.

  
(B.S. JAI PARAMESHWAR)  
S13149 Member (J)

  
(R. RANGARAJAN)  
Member (A)

Date: 5--3-1999.

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Dictated in open Court.

  
Amulya  
10/2/98.

sss.

Copy to:

1. HONNO
2. HHRP M(A)
3. HSSJP M(J)
4. D.R. (A) ✓
5. SPARE ✓

193/99  
1ST AND 2ND COURT

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR:  
VICE CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD:  
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN  
MEMBER (A) ✓

THE HON'BLE MR. B. S. JAI PARAMESWAR  
MEMBER (J)

DATED: 15-3-99

ORDER/JUDGEMENT

MA./RA./CP. No.:

IN

O.A. NO. 1059/97

ADMITTED AND INTERIM DIRECTIONS  
ISSUED.

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

SRR

